

WIRELESS LICENCES

180. MOULANA M. FARUQI: Will the Minister for COMMUNICATIONS be pleased to state:

(a) the amount received by Government as licensing fees in respect of each category of wireless licence during 1953-54 and 1954-55; and

(b) the amount realised by Government as penalties for offences against regulations regarding renewal of licences or payment of fees during those years?

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR): (a) and (b): A statement is laid on the Table of the Sabha. [See Appendix X, Annexure No. 61.]

FOREIGN TRAINING IN CIVIL AVIATION

181. MOULANA M. FARUQI: Will the Minister for COMMUNICATIONS be pleased to state:

(a) whether any officers of the Civil Aviation Department who were sent abroad for training in Civil Aviation in 1954-55 under various International Aid Programmes have returned to India after training; if so, how many; and

(b) the expenditure incurred by Government under each such training programme during the same year?

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR): (a) One officer of the Civil Aviation Department was deputed to the U.K. for training under the Technical Co-operation Scheme of the Colombo Plan on the 30th June 1954. He returned on the 28th December, 1954.

(b) Rs. 350, excluding the pay and allowances which the officer would have drawn if he had not proceeded on deputation

AIR TRANSPORT COUNCIL

182. MOULANA M. FARUQI: Will the Minister for COMMUNICATIONS be pleased to state:

(a) whether in pursuance of the provisions contained in Chapter V of the Air Corporation Act, 1953, an Air Transport Council has been constituted; and

(b) if so, when the Council was constituted?

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR): (a) Yes.

(b) On 16th April, 1955.

AIR SERVICES TO JAPAN

183. MOULANA M. FARUQI: Will the Minister for COMMUNICATIONS be pleased to refer to the last paragraph on page 5 of the Report of the Ministry of Communications for 1954-55, and state:

(a) whether the bilateral agreement to extend the Hongkong service of the Air India International to Tokyo has been finalised;

(b) if so, what are the main terms of the agreement; and

(c) the additional income estimated to be earned annually by the Corporation by the extension of this service?

THE DEPUTY MINISTER FOR COMMUNICATIONS (SHRI RAJ BAHADUR): (a) and (b). The terms of an India-Japan Air Transport agreement have been finalised but a few formalities remain to be completed before it is signed. A copy of the Agreement will be placed on the Table of the Sabha as soon as it is signed.

(c) Air India International's service on the Bombay-Calcutta-Bangkok-Hongkong route was extended to Tokyo from the 7th May 1955 with a frequency of one service a week. It